

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.Nos. 547 & 548/2019 in O.A.No.1408/2015

Dated Wednesday, the 27th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1.V.C.Neelavathy

2.C.Kuppammal

3.J.Sathyabhama

4.N.Megala

5.R.Kumari

6.N.Nagabushanam

7.G.Shanthi

8.D.Barani

9.K.Dillibabu

....Applicant

By Advocate M/s. R.Prabhakaran

Vs

1.Union of India,

Rep., by its Secretary,

Ministry of Defence,

New Delhi.

2.The Commandant,

Officer Training Academy,

Ministry of Defence,

New Delhi

....Respondents

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present and he is represented only by a junior counsel who is not aware of the facts of the case. The applicants' counsel was not present on the earlier occasions also. Learned counsel for the respondent is present. It seems that even though the matter is posted under the caption "For Dismissal", neither the applicant nor the counsel for the applicant is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, MA 547 & 548/2019 are dismissed for default.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

27.11.2019